

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

COMP.APPL/ 96 (CH)2023
COMP.APPL/ 95 (CH)2023
And
CP/80(CH)2022

IN THE MATTER OF:

Shrayansh Jain

...

Petitioner

Versus

**Algebra Construction Private
Limited**

...

Respondent

Under Section: 241(1), 242(4)
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in : Mr. Vartika Singh, Advocate.
main case and
Respondent No. 4 in
COMP.APPL/96(CH)
2023, COMP.APPL/95
(CH)2023

For the Respondent : Mr. Bhuvnesh Vyas, Advocate for Respondent
No. 4 in main case and for Respondent Nos. 1 to
3 in all IAs.
Mr. Raghav Bimal for Respondent No.3.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 03.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)